

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2771/2019

(Arising out of impugned final judgment and order dated 26-06-2018 in WP No. 2026/2017 passed by the High Court of Judicature at Bombay)

DIRECTORATE OF ENFORCEMENT & ANR.

Petitioner(s)

VERSUS

NEW DELHI TELEVISION LIMITED & ANR.

Respondent(s)

(IA No. 132712/2020 - APPLICATION FOR TAKING ON RECORD)

Date : 05-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Ms. Shraddha Deshmukh, Adv.  
Mr. Kanu Agrawal, Adv.  
Ms. Aakriti Mishra, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Arvind P. Datar, Sr. Adv.  
Mr. Pawan Sharma, Adv.  
Ms. Anuradha Dutt, Adv.  
Mr. Rishabh Sharma, Adv.  
Ms. B. Vijayalakshmi Menon, AOR

UPON hearing the counsel the Court made the following  
O R D E R

As a last chance, we grant time to the petitioners till  
12<sup>th</sup> August, 2024.

List on 12<sup>th</sup> August, 2024.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)